

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.114
CP/23(AHM)2022

With
ITEM No.115 – IA(Co. Act)/46(AHM)2023
ITEM No.116 – Co.App/23(AHM)2022

Proceedings under Section 43 & 44 LLP Act,2008 r.w Rule 28 & 29 LLP Rules and r.w Rule 11 of NCLT,2016

IN THE MATTER OF:

Kirtikumar Futarmal Jain

.....Applicant

V/s

Harrod's Enterprise LLP & Ors

.....Respondent

Order delivered on: 14/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Chaitanya Patel, Adv.

For the Respondents

: Mr. Kunjal Dalal, PCS for R-1

: None for R 2 to 5

ORDER

This case is taken up for hearing with the consent of appearing both the parties. The counsel for the respondent submitted that he has filed the application against the maintainability of the present Company petition as the present Company Petition is not maintainable in the present form..

After hearing brief submission from the both sides, Ld. Counsel for the applicant wishes to withdraw the present petition and agrees to file purshish to this effect by the end of the day, which is allowed.

Accodingly, CP/23(AHM)2022 is dismmised as withdrawn.

Further, Co.App/23(AHM)2022 and IA(Co. Act)/46(AHM)2023 filed by the Respondent No.1 are also dismissed being rendered infructuous.

-SD-

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)